

ITEM NO.1

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.1156/2021

WE THE WOMEN OF INDIA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.136804/2021 - FOR APPROPRIATE ORDERS/DIRECTIONS; and, IA No.136805/2021 - FOR EXEMPTION FROM FILING O.T.)

Date : 06-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Ms. Shobha Gupta, AOR
Ms. Medha Garg, Adv.
Mr. Rajendra Kumar Panigrahi, Adv.
Ms. Anuradha Upadhyay, Adv.
Mr. Adhitya Ranjan, Adv.
Mr. Har Govind Thanvi, Adv.
Ms. Sneha Kalita, Adv.
Ms. Meenakshi Pareek, Adv.
Ms. Ritu Bhardwaj, Adv.
Ms. Jessy Kurien, Adv.
Ms. Charu Mathur, Adv.
Mr. Anand Padmanabhan, Adv.
Ms. Alka Aggrawal, Adv.
Mr. Nishant Bahuguna, Adv.
Ms. Prachi Apte, Adv.
Ms. Sakshi Tiwari, Adv.
Ms. Prachi Sharma, Adv.
Mr. Shubham Jalan, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Ms. Ruchi Kohli, Adv.
Ms. Manisha Chava, Adv.
Ms. Chinmayee Chandra, Adv.
Mr. Gurmeet Singh Makker, AOR

UPON hearing the counsel the Court made the following
O R D E R

A letter has been circulated seeking more time to comply with the directions issued by this Court vide order dated 25.02.2022.

At the request of Ms. Aishwarya Bhati, learned Additional Solicitor General, we grant to Union of India time of two weeks to furnish requisite information in respect of points covered in said directions. Let a Status Report be filed within two weeks with an advance copy to Ms. Shobha Gupta, learned Advocate appearing for the petitioner.

List this matter for further consideration 26.04.2022.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER